

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 38/10 SCHEDULED TO BE HELD ON 22.12.2009 BUT ACTUALLY HELD ON 29.12.2009.

The Meeting No. 38/10 of Norms Committee-II was held on 29.12.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Sh. Gajraj Singh, Sr. D.O.	DHI
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Sh. K.K. Funda, Asst. Dir.	DC(MSME)
4.	Sh. A.K. Mishra, Asstt. Director	M/o Steel
5.	Shri Narendra Vashista, FTDO	DGFT

Case No.:1134/26/81-ALC2/2007	Party Name:BHARAT ELECTRONICS LTD.	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
HQ File :01/81/050/00573/AM06/	RLA File :07/24/040/00521/AM06/	Lic.No/Date:0710040666 05.10.2005	Defer Date:16.02.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.02.2010: -			
1. Information in respect of S.No. 3, 4, 5, 6, 8, 9 & 11 of Standard Deficiency Letter-Export product wise.			
Note: Firm may be advised to endorse a copy of the reply to DC(MSME) also. Since the matter pertains to NC-I. The case may be transferred after issue of D/L.			

2	Case No.:12/40/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00450/AM08/	RLA File :07/24/040/00600/AM08/	Lic.No/Date:0710054616 22.11.2007	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 16.02.2010.			

3	Case No.:15/9/81-ALC2/2008	Party Name:LAMBDA TELEVENTURE	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status: approved
	HQ File :01/81/050/00115/AM09/	RLA File :05/24/040/00868/AM08/	Lic.No/Date:0510216256 12.02.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their I.D. No. 15-06/2009-IP dated 23.10.2009 on 0% wastage basis (copy enclosed). R/A may take suitable consequential action accordingly.			

4	Case No.:45/15/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status: Rejected
	HQ File :01/81/050/00213/AM09/	RLA File :07/24/040/00815/AM08/	Lic.No/Date:0710056594 26.03.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

5	Case No.:61/15/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status: Rejected
	HQ File :01/81/050/00229/AM09/	RLA File :07/24/040/00099/AM09/	Lic.No/Date:0710058177 27.06.2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm.

R/A may take suitable consequential action accordingly.

6	Case No.:18/21/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00329/AM09/	RLA File :07/24/040/00216/AM09/	Lic.No/Date:0710059071 13.08.2008	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.02.2010.			

7	Case No.:15/38/81-ALC2/2008	Party Name:VEEGEE INDUSTRIAL ENTERPRISES PVT. LTD.	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00577/AM09/	RLA File :05/24/040/00168/AM09/	Lic.No/Date:0510227078 08.09.2008	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. NC observed that copy of application as well as copy of D/L is not available in file. The same may be obtained from DIPP and reminder to the firm for furnishing of reply may be issued. The case stands deferred and to be relisted on 16.02.2010.			

8	Case No.:17/38/81-ALC2/2008	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00579/AM09/	RLA File :04/24/040/00147/AM09/	Lic.No/Date:0410098572 12.09.2008	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. NC observed that authorizations cannot be clubbed for the purpose of ratification of norms. Hence, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

9	Case No.:17/29/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
---	------------------------------------	--	--	---

HQ File :01/81/050/00434/AM09/	RLA File :61/24/040/00039/AM09/	Lic.No/Date:6110000219 22.09.2008	Defer Date:16.02.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the reply is received by DHI and the case is under examination of DHI. The case stands deferred and to be relisted on 16.02.2010.			

10	Case No.:3/29/81-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00420/AM09/	RLA File :03/95/040/00545/AM09/	Lic.No/Date:0310487951 26.09.2008	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 16.02.2010.			

11	Case No.:14/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00576/AM09/	RLA File :05/24/040/00971/AM08/	Lic.No/Date:0510228820 03.10.2008	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 16.02.2010.			

12	Case No.:2/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00547/AM09/	RLA File :05/24/040/00974/AM08/	Lic.No/Date:0510228825 03.10.2008	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 16.02.2010.			

13	Case No.:18/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed

	HQ File :01/81/050/00435/AM09/	RLA File :04/24/040/00331/AM08/	Lic.No/Date:0410099017 06.10.2008	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 16.02.2010.			

14	Case No.:19/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00436/AM09/	RLA File :04/24/040/00298/AM08/	Lic.No/Date:0410099018 06.10.2008	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 16.02.2010.			

15	Case No.:20/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00437/AM09/	RLA File :04/24/040/00420/AM08/	Lic.No/Date:0410099019 06.10.2008	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 16.02.2010.			

16	Case No.:21/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00438/AM09/	RLA File :35/24/040/00017/AM09/	Lic.No/Date:3510024822 06.10.2008	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.02.2010.			

17	Case No.:30/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00447/AM09/	RLA File :35/24/040/00018/AM09/	Lic.No/Date:3510024830 10.10.2008	Defer Date:16.02.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.02.2010.

18	Case No.:42/29/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00459/AM09/	RLA File :31/24/040/00185/AM09/	Lic.No/Date:3110035743 13.10.2008	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 12.02.2010. The case stands deferred and to be relisted on 16.02.2010.			

19	Case No.:3/36/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00518/AM09/	RLA File :07/24/040/00436/AM09/	Lic.No/Date:0710061007 12.11.2008	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.02.2010.			

20	Case No.:7/36/81-ALC2/2008	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00522/AM09/	RLA File :07/24/040/00457/AM09/	Lic.No/Date:0710061076 17.11.2008	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.02.2010.			

21	Case No.:3/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00663/AM09/	RLA File :35/24/040/00023/AM09/	Lic.No/Date:3510025556 05.01.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.02.2010.			

22	Case No.:5/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00665/AM09/	RLA File :35/24/040/00024/AM09/	Lic.No/Date:3510025570 07.01.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.02.2010.			

23	Case No.:9/44/81-ALC2/2008	Party Name:SHETRON LTD	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Rejected
	HQ File :01/81/050/00669/AM09/	RLA File :07/24/040/00556/AM09/	Lic.No/Date:0710062327 09.01.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

24	Case No.:6/48/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00711/AM09/	RLA File :31/24/040/00296/AM09/	Lic.No/Date:3110037214 03.02.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.02.2010.			

25	Case No.: 17/51/81-ALC2/2008	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00763/AM09/	RLA File :07/24/040/00618/AM09/	Lic.No/Date:0710063292 26.02.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.02.2010.			

26	Case No.: 6/7/81-ALC2/2009	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Rejected
	HQ File :01/81/050/00026/AM10/	RLA File :07/24/040/00039/AM10/	Lic.No/Date:0710064492 04.05.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

27	Case No.: 12/7/81-ALC2/2009	Party Name:ALSTRONG ENTERPRISES	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00032/AM10/	RLA File :05/24/040/00464/AM09/	Lic.No/Date:0510240950 06.05.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. NC observed that D/L has been received undelivered and has been sent to RA for delivery to the firm. We may remind RA for furnishing the status. The case stands deferred and to be relisted on 16.02.2010.			

28	Case No.: 13/7/81-ALC2/2009	Party Name:ALUPAN COMPOSITEPANELS PVT.LTD.	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00033/AM10/	RLA File :05/24/040/00042/AM10/	Lic.No/Date:0510241032 08.05.2009	Defer Date:16.02.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee decided that a copy of the reply received from the firm may be handed over to DIPP for examination and comments. The case stands deferred and to be relisted on 16.02.2010.

29	Case No.: 14/7/81-ALC2/2009	Party Name:ALUPAN COMPOSITEPANELS PVT.LTD.	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00034/AM10/	RLA File :05/24/040/00044/AM10/	Lic.No/Date:0510241033 08.05.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee decided that a copy of the reply received from the firm may be handed over to DIPP for examination and comments. The case stands deferred and to be relisted on 16.02.2010.			

30	Case No.: 12/9/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00047/AM10/	RLA File :05/24/040/00102/AM10/	Lic.No/Date:0510241847 20.05.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.02.2010.			

31	Case No.: 1/15/81-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status: approved
	HQ File :01/81/050/00087/AM10/	RLA File :05/24/040/00156/AM10/	Lic.No/Date:0510244222 23.06.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Net weight of export product at Sl. No 1 may be modified as 3.5 MT containing 3.382 MT of imported inputs.
2. Net weight of export product at Sl. No 2 may be modified as 39 MT containing 37.66 MT of imported inputs.
3. Word "relevant" may be prefixed with the description of import items at S.No.1, 3 & 5.
4. Quantities of import items at S.Nos.1, 3 & 5 may be allowed as 2.481 MT, 8.43 MT & 10.66 MT respectively inclusive of 2% wastage.
5. Quantity of import item at S.No.2 may be allowed as 0.95 MT on net to net basis.
6. Weights of 6.992 MT, 6.232 MT & 0.023 MT may be specified with the quantities of import items at Sl. Nos. 4, 6 & 7 respectively and the same may be allowed on net to net basis.
7. Quantity of import item at S.No.8 may be allowed as 0.358 MT.
8. Quantity of import item at S.No.9 may be allowed equal to quantity of Welding Wire at S.No. 8 of import item.
9. Import of components may be allowed with accountability clause.

R/A may take suitable consequential action accordingly.

32	Case No.: 7/15/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Rejected
	HQ File :01/81/050/00093/AM10/	RLA File :31/24/040/00052/AM10/	Lic.No/Date:3110039008 26.06.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

33	Case No.: 10/15/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00096/AM10/	RLA File :05/24/040/00187/AM10/	Lic.No/Date:0510244848 30.06.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.02.2010.			

34	Case No.: 11/15/81-ALC2/2009	Party Name:DELTON CABLES LTD.	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Rejected
	HQ File :01/81/050/00097/AM10/	RLA File :05/24/040/00614/AM09/	Lic.No/Date:0510244874 30.06.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

35	Case No.: 8/15/81-ALC2/2009	Party Name:R.K.POLYMERS	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00094/AM10/	RLA File :13/24/040/00007/AM10/	Lic.No/Date:1310029212 30.06.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. NC observed that the reply of the firm is not proper and on the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to further call for the following information/clarification from the firm and to re-list the case on 16.02.2010: - Detailed calculations as to how the quantity of raw materials proposed for import has been arrived at supported by size of conductors & insulation/ sheathing thickness. A copy of relevant National/International standard or buyers data sheet may also be furnished			

36	Case No.: 13/15/81-ALC2/2009	Party Name:MMTC LIMITED	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00099/AM10/	RLA File :05/24/040/00164/AM10/	Lic.No/Date:0510244977 01.07.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the case is under examination of MOS. The case stands deferred and to be relisted on 16.02.2010.			

37	Case No.:14/15/81-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status: approved
	HQ File :01/81/050/00100/AM10/	RLA File :05/24/040/00177/AM10/	Lic.No/Date:0510244978 01.07.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Net weight of export product may be modified as 51 MT containing 49.1 MT of imported inputs. 2. Word “relevant” may be prefixed with the description of import item at S.No.1. 3. Quantity of import item at S.No.1 may be allowed as 28.57 MT inclusive of 2% wastage. 4. Weights of 14.203 MT & 1.254 MT may be specified with the quantities of import items at Sl. Nos. 2 & 3 respectively and the same may be allowed on net to net basis. 5. Quantity of import item at S.No.4 may be allowed as 0.44 MT. 6. Quantity of import item at S.No.5 may be allowed equal to quantity of Welding Wire at S.No. 4 of import item. 7. Import of components may be allowed with accountability clause. R/A may take suitable consequential action accordingly.			

38	Case No.:2/17/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00108/AM10/	RLA File :05/24/040/00213/AM10/	Lic.No/Date:0510245289 07.07.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.02.2010.			

39	Case No.:18/17/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00124/AM10/	RLA File :03/95/040/00243/AM10/	Lic.No/Date:0310529299 17.07.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.02.2010.			

40	Case No.:2/18/81-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00128/AM10/	RLA File :07/24/040/00098/AM10/	Lic.No/Date:0710066106 23.07.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.02.2010.			

41	Case No.:2/23/81-ALC2/2009	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status: approved
	HQ File :01/81/050/00155/AM10/	RLA File :07/24/040/00200/AM10/	Lic.No/Date:0710066592 19.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their I.D. No. 15-37/2009-IP dated 19.11.2009 (copy enclosed) as detailed below:- 1. Quantity of import item at S.No.1 to 6 may be allowed as 5000000 nos. each with 0% wastage. 2. Quantity of import item at S.No. 7 may be allowed as 315 ltrs. inclusive of 2% wastage. 3. Quantity of import item at S.No. 8 may be allowed as 15300 Kg. inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

42	Case No.:4/23/81-ALC2/2009	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00157/AM10/	RLA File :05/23/040/00023/AM10/	Lic.No/Date:0510248276 25.08.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 12.02.2010. The case stands deferred and to be relisted on 16.02.2010.			

43	Case No.:6/23/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00159/AM10/	RLA File :31/24/040/00100/AM10/	Lic.No/Date:3110039712 26.08.2009	Defer Date:16.02.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 12.02.2010. The case stands deferred and to be relisted on 16.02.2010.

44	Case No.:10/23/81-ALC2/2009	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status: approved
	HQ File :01/81/050/00163/AM10/	RLA File :05/24/040/00101/AM10/	Lic.No/Date:0510248490 27.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their I.D. No. 15-34/2009-IP dated 23.11.2009 (copy enclosed) as detailed below:- 1. Quantity of import item at S.No.1 may be allowed as 2341.99 kg inclusive of 1% wastage. 2. Quantity of import item at S.No. 2 may be allowed as 124.20 kg. inclusive of 2% wastage. 3. Quantity of import item at S.No. 3 may be allowed as 760.25 Kg. inclusive of 2% wastage. 4. Quantity of import item at S.No. 4 may be allowed as 891.29 kg inclusive of 2% wastage. 5. Quantity of import item at S.No. 5 may be allowed as 76.87 Kg. inclusive of 2% wastage. 6. Quantity of import item at S.No. 6 may be allowed as 2203.06 Kg. inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

45	Case No.:9/23/81-ALC2/2009	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00162/AM10/	RLA File :09/24/040/00167/AM10/	Lic.No/Date:0910039105 28.08.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 12.02.2010. The case stands deferred and to be relisted on 16.02.2010.			

46	Case No.:2/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00165/AM10/	RLA File :05/23/040/00030/AM10/	Lic.No/Date:0510248715 01.09.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee decided that a copy of the reply received from the firm and forwarded to DHI for examination and comments. The case stands deferred and to be relisted on 16.02.2010.			

47	Case No.:3/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00166/AM10/	RLA File :05/23/040/00001/AM10/	Lic.No/Date:0510248736 02.09.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee decided that a copy of the reply received from the firm and forwarded to DHI for examination and comments.The case stands deferred and to be relisted on 16.02.2010.			

48	Case No.:1/29/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status: approved
	HQ File :01/81/050/00247/AM10/	RLA File :03/95/040/00340/AM10/	Lic.No/Date:0310539733 29.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009.Comments of MIT were debated. While the recommendation was accepted it was noticed that the exporter has not given the size and broad specification of export and import items. RA is therefore directed to obtain relevant details and incorporate the same in the advance authorisation. NC felt that DGFT may make a proposal to MIT for their future guidelines in this regard, so that there is no scope for any ambiguity. R/A may take suitable consequential action accordingly.			

49	Case No.:2/29/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00248/AM10/	RLA File :10/24/040/00066/AM10/	Lic.No/Date:1010035455 30.09.2009	Defer Date:16.02.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee decided that a copy of the application received from the firm and forwarded to MIT for examination and comments. The case stands deferred and to be relisted on 16.02.2010.

50	Case No.:4/29/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00250/AM10/	RLA File :02/24/040/00128/AM10/	Lic.No/Date:0210132062 30.09.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 12.02.2010. The case stands deferred and to be relisted on 16.02.2010.			

51	Case No.:5/29/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00251/AM10/	RLA File :02/24/040/00129/AM10/	Lic.No/Date:0210132066 30.09.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 12.02.2010. The case stands deferred and to be relisted on 16.02.2010.			

52	Case No.:6/29/81-ALC2/2009	Party Name:SIEMENS LTD	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00252/AM10/	RLA File :03/95/040/00390/AM10/	Lic.No/Date:0310539877 30.09.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 12.02.2010. The case stands deferred and to be relisted on 16.02.2010.			

53	Case No.:8/29/81-ALC2/2009	Party Name:TREND TECHNOLOGIES INDIA PUNE PRIVATE LIMITED	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00254/AM10/	RLA File :31/24/040/00050/AM10/	Lic.No/Date:3110040096 30.09.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 12.02.2010. The case stands deferred and to be relisted on 16.02.2010.			

54	Case No.:7/29/81-ALC2/2009	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00253/AM10/	RLA File :07/24/040/00239/AM10/	Lic.No/Date:0710067290 01.10.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 16.02.2010.			

55	Case No.:9/29/81-ALC2/2009	Party Name:PITTI LAMINATIONS LTD.,	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00255/AM10/	RLA File :09/24/040/00225/AM10/	Lic.No/Date:0910039468 05.10.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Norms Committee, after deliberating upon the case, decided to call for the following information from the firm, as per DHI's U.O. No. 3(156)/2009/TSW(B)/488 dated 30.12.2009 as under and the case is re-listed on 16.02.2010:- 1. Information in respect of S.No. 3, 4, 5 & 11 of Standard Deficiency format. 2. Details of indigenous inputs have not been given in the application while use of copper plates and Aluminium ingots is envisaged as per manufacturing process. Firm may clarify.			

56	Case No.:11/29/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00257/AM10/	RLA File :02/24/040/00133/AM10/	Lic.No/Date:0210132194 06.10.2009	Defer Date:16.02.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 12.02.2010. The case stands deferred and to be relisted on 16.02.2010.

57	Case No.: 14/29/81-ALC2/2009	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00260/AM10/	RLA File :05/23/040/00045/AM10/	Lic.No/Date:0510250377 07.10.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.02.2010.			

58	Case No.: 13/29/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00259/AM10/	RLA File :10/24/040/00069/AM10/	Lic.No/Date:1010035517 08.10.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee decided that a copy of the application received from the firm and forwarded to MIT for examination and comments. The case stands deferred and to be relisted on 16.02.2010.			

59	Case No.: 16/29/81-ALC2/2009	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00262/AM10/	RLA File :05/24/040/00223/AM10/	Lic.No/Date:0510250489 08.10.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee decided that a copy of the application received from the firm and forwarded to DC(MSME & Min. of Mines for examination and comments. The case stands deferred and to be relisted on 16.02.2010.			

60	Case No.:17/29/81-ALC2/2009	Party Name:GUJARAT FOILS LIMITED	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00263/AM10/	RLA File :08/24/040/00170/AM10/	Lic.No/Date:0810083464 09.10.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 12.02.2010. The case stands deferred and to be relisted on 16.02.2010.			

61	Case No.:18/29/81-ALC2/2009	Party Name:GUJARAT FOILS LIMITED	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00264/AM10/	RLA File :08/24/040/00171/AM10/	Lic.No/Date:0810083465 09.10.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 12.02.2010. The case stands deferred and to be relisted on 16.02.2010.			

62	Case No.:19/29/81-ALC2/2009	Party Name:AMARTARA PVT. LTD.	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00265/AM10/	RLA File :03/94/040/00562/AM10/	Lic.No/Date:0310541184 09.10.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.02.2010.			

63	Case No.:20/29/81-ALC2/2009	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:38/81-ALC2/2009 22.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00266/AM10/	RLA File :05/23/040/00070/AM10/	Lic.No/Date:0510250680 12.10.2009	Defer Date:16.02.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.02.2010: -

1. Information in respect of S.No. 4, 5, 11 & 11A of Standard Deficiency Letter- Export product wise.

PART –AR –DEFFER

S.No.76

Case No. AR-24	M/S RPG Cables Ltd.Mysore.
Meeting No.38/81	F.No.01/81/50/157/AM09/DES-II
Dated 22-12-2009	Advance License No.0310475240 dt.18-06-2008
	RLA F.No.03/95/40/0242/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 12.02.2010. The case stands deferred and to be relisted on 16.02.2010.

S.No.77

Case No. AR-36	M/S Walchandnagar Industries Ltd., Pune
Meeting No.38/81	F.No.01/81/162/851/AM06/DES-II
Dated 22-12-2009	Advance Licence No.3110023394 dt. 23.12.2005
	RLA F.No.31/95/42/0042/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. NC debated the matter and felt that Nuclear Power Corporation should be asked to intimate about the National Standard/International Standards with reference to the mandatory testing mentioned in their letter under intimation to the Party. The case stands deferred and to be relisted on 16.02.2010.

PART –C- DEFFER

S.No.55

Case No. C-11	M/S Vijai Electricals Ltd..
Meeting No.38/81	F.No.01/81/162/1052/AM08/DES-II
Dated: 22-12-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 16.02.2010.

S.No. 56

Case No. C - 7	M/s Reychem RPG Ltd.
Meeting No.38/81	F.No.01/81/162/886/AM08/DES-II
Dated: 22-12-2009	Advance Lic.NO.0310340407 dt.21-07-2005
	RLA.F.No.03/95/039/0003/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 16.02.2010.

S.No.57

Case No.C-36	M/s Sahney Commutators Pvt.Ltd.Bangalore
Meeting No.38/81	F.No.01/81/162/968/AM08/DES-II
Dated: 22-12-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the case is being processed on file by DGFT. The case stands short deferred and to be relisted on 05.01.2010.

S.No.58

Case No.C-36	M/s Sahney Commutators Pvt.Ltd.Bangalore
Meeting No.38/81	F.No.01/81/162/967/AM08/DES-II
Dated: 22-12-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 38/81 scheduled to be held on 22.12.2009 but actually held on 29.12.2009. The committee observed that the case is being processed on file by DGFT. The case stands short deferred and to be relisted on 05.01.2010.